

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:676

ANSWERED ON:28.07.2006

NEW IT FORM

Adsul Shri Anandrao Vithoba;Chandrappan Shri C.K.;Gaikwad Shri Eknath Mahadeo;Gangwar Shri Santosh Kumar;Geete Shri Anant Gangaram;Khaire Shri Chandrakant Bhaurao;Mehta Shri Alok Kumar;Reddy Shri K. Jayasurya Prakash;Reddy Shri Suravaram Sudhakar;Surendran Shri Chengara

**Will the Minister of FINANCE be pleased to state:**

- (a) whether the Government has decided to introduce a new form for filing Income Tax returns;
- (b) if so, the details thereof and the reasons therefor;
- (c) whether Government has studied the complexity of the new form and its resultant hardship to be faced by the assesseees;
- (d) if so, the details thereof; and
- (e) the steps taken by the Government in this regard?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF FINANCE: (SHRI S.S. PALANIMANICKAM)

(a), (b), (c), (d) & (e): The Government notified a new income-tax return Form No.2F for resident individuals/Hindu undivided families (HUFs) not having income from business, capital gains and agriculture, and not owning more than one house property. In some quarters, a view has been expressed that the new Form 2F is not so Saral. In this regard, the Government has clarified at different fora that the new Form 2F is essentially an expanded version of the existing Naya Saral so as to provide more space to fill out the details. Further, the cash flow statement in Form 2F is intended to protect the salaried taxpayers from any intrusive investigation. In any case, a salaried taxpayer has the option of filing Form 2F or the Naya Saral. This option is available upto 31st July, 2006 which is the due date for filing the tax return. Further, even where a person chooses to file Form 2F, he has the option of not filling out the cash flow statement.